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TAMIL NADU GOVERNMENT GAZETTE

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Tamil Nadu Acts and Ordinances

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TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th July 2017 and is hereby published for general information:

ACT No. 31 OF 2017

An Act to amend the Tamil Nadu Marine Fishing Regulation (Amendment) Act, 2016.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty eighth Year of the Republic of India as follows:-

1. This Act may be called the Tamil Nadu Marine Fishing Regulation (Amendment) Amendment Act, 2017

Short title and commencement Amendment of section 1

Tamil Nadu Act 18 of 2017

- 2. In section 1 of the Tamil Nadu Marine Fishing Regulation (Amendment) Act, 2016 (hereinafter referred to as the Amendment Act) for sub-section (2), the following sub-section shall be substituted, namely:-
- "(2) It shall come into force on such date as the State Government may, by notification, appoint and different dates may be appointed for different provisions of the Act."
- 3. In section 5 of the Amendment Act, for clause (1), the following clause shall be substituted, namely:-

Amendment of section 5

"(1) In sub-section (3), for the expression "three nautical miles" in three places where it occurs, the expression "five nautical miles" shall be substituted."

(By Order of the Governor)

S.S. POOVALINGAM
Secretary to Government-in-charge
Law Department.

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GOVERNMENT OF TAMIL NADU
2018

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PART II—Section 2

Notifications or Orders of interest to a Section of the public issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT

ANIMAL HUSBANDARY, DAIRYING AND FISHERIES DEPARTMENT

DATE OF COMING INTO FORCE OF THE TAMIL NADU MARINE FISHING REGULATION (AMENDMENT) AMENDMENT ACT, 2017

[G.O. (Ms) No.118, Animal Husbandary, Dairying and Fisheries (FS4), 14th June 2018, வைகாசி **31**, விளம்பி, திருவள்ளுவர் ஆண்டு—**2049**.]

No. II (2)/AHDF/537/(c)/2018.

In exercise of the powers conferred by sub-section(2) of Section 1 of the Tamil Nadu Marine Fishing Regulation (Amendment) Act, 2016 (Tamil Nadu Act 18 of 2017), the Governor of Tamil Nadu hereby appoints the 14th day of June 2018, as the date on which clause (5) of Section 3 in so far as it relates to the definition of the term "mechanized fishing vessel" and clause (1) of Section 5 of the Act, as amended by the Tamil Nadu Marine Fishing Regulation (Amendment) Amendment Act, 2017 (Tamil Nadu Act 31 of 2017) shall come into force.

K. GOPAL,
Principal Secretary to Government